FIRST APPELLATE AUTHORITY (Under Section 19 of RTI Act, 2005) Ministry of Law & Justice Department of Legal Affairs Room No. 406-B 'A' Wing Shastri Bhawan, New Delhi – 110001

Appeal No. 23(71)/2012 - IC

IN THE MATTER OF:

Shri Aditya 49-C Pocket-A, SFS Flats, Mayur Vihar, Phase-II, Delhi- 110 096

Appellant

Versus

Central Public Information Officer Ministry of Law & Justice Department of Legal Affairs Shastri Bhawan, New Delhi

Respondent

Date of Hearing: 2.7.2012

Present:

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- 1. Shri S.K. Dullu on behalf of Shri Aditya, the Appellant.
- Shri Kishor Kumar, Section Officer, Judicial Section, Department of Legal Affairs, Ministry of Law & Justice.

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ORDER

- The representative of the Appellant has said that he has not received the reply given by the CAPIO. The CAPIO has shown letter dated 12/6/2010 stated before issue to the applicant. The Appellant stated that it was wrongly addressed indicating the Phase-II Mayur Vihar whereas it should be Mayur Vihar, Phase-III. The copy of the reply sent has been given to the Appellant. The Appellant desires to inspect the number of documents pointed out in the replies.
- 2. The concerned Officer–In-Charge of Judicial Section which deals with mutual legal assistance treaty in civil matters is hereby directed to permit the Appellant to inspect the records within the fortnight.

 In case, the Appellant is not satisfied/ convinced with this Order, he may file 2nd Appeal before the Hon'ble CIC, 2nd Floor, August Kranti Bhawan, Bhikaji Cama Place, New Delhi- 110066 within the time period as prescribed under the provision of RTI

> (Saxish Chandra) Joint Secretary & Legal Adviser First Appellate Authority

To

 Shri Aditya, 49-C Pocket-A, SFS Flats, Mayur Vihar, Phase-II, Delhi- 110 096 (by Speed Post).

Shri Nirmal Singh, Director/CPIO, D/o Legal Affairs, Shastri Bawan, New Delhi-

3. Shri Kishor Kumar, Section Officer, Judicial Section, D/o Legal Affairs, Shastri Bawan, New Delhi- 110001.

4. Shri Jagdish Kumar, SO, Imp. Cell, D/o Legal Affairs, Shastri Bhawan, New Delhi–

5. PPS to Law Secretary for information.

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